

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Notice with copy  
of the order dt. 8.9.2000  
sent to all respsntns.  
by regd. Post (AO). The  
same copy of the  
order given to the  
both learned counsel.

Ratan  
26/9

Pray for  
S-0

Show cause  
not filed.

for consideration  
of interim prayer.

Bench

Ratan  
26/9

Free copy of  
the order dt. 26.9.2000  
given to the both  
counsel.

Ratan  
26/9

Ratan  
26/9  
S-0

to be filed by the Respondents for which Shri Bose is allowed three weeks time. It has been mentioned by the learned counsel for the petitioner in his application that he was put under off duty for long number of years and after that he was ordered to be reinstated, but the person who had to make way for him has approached the Tribunal in O.A.114/2000 which stands posted to 26.9.2000 for final disposal at the admission stage. In view of this let this O.A. be posted to 26.9.2000 for considering the prayer for interim relief. Shri Bose shall file show cause in the meantime with copy to other side. It is, however, made clear that on the next date prayer for interim relief will be taken up for consideration even in the absence of show cause.

Vice-Chairman  
S-0

MEMBER (JUDICIAL)

ORDER DT. 26.9.2000.

This matter has been posted today for considering the prayer for interim relief. Mr. S. K. Dey, learned counsel for the applicant submits that he wants to withdraw the OA with a liberty to file fresh application. Learned SSC Mr. Bose, has no objection to this. We have heard learned counsel for both sides. In view of the above submission made by learned counsel for the applicant, the OA is disposed of as withdrawn with a liberty to the learned counsel for the applicant to file a fresh application if he is so advised.

Vice-Chairman  
S-0

Member (Judl.)